

1	2	3
24.	Tamil Nadu	21575
24a.	Puducherry (UT)	109
25.	Uttar Pradesh	30665
26.	Uttar Pradesh	6124
27.	West Bengal	15123
28.	Sikkim (State)	151
29.	Andaman and Nicobar (UT)	484
TOTAL		263326

Mobile signal problem in Uttarakhand

‡1785.. SHRI MAHENDRA SINGH MAHRA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state :

(a) the reasons for BSNL mobiles not catching the signals in the Uttarkashi, Chamoli, Pithoragarh and Champawat districts of the frontier State of Uttarakhand;

(b) whether the reason for the inability to catch the signals is the shortage of towers.

(c) if not, the steps being taken by the Ministry to ensure that the mobile signals reach the consumers and the details thereof; and

(d) if not, the means through which the Ministry proposes to redress the problem being faced by consumers and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHRIMATI KRUPARANI KILLI) : (a) Mobile Services of Bharat Sanchar Nigam Limited (BSNL) are available in Uttarkashi, Chamoli, Pithoragarh and Champawat districts. However, some far flung areas of these districts are not covered by BSNL Mobile Services due to shortage of mobile towers, availability of electricity, issues of access etc.

‡Original notice of the question was received in Hindi.

(b) BSNL has informed that one of the reasons for inability to catch the signals is the shortage of towers.

(c) and (d) BSNL has planned new towers i.e. Mobile Base Transceiver Stations (BTSs) in its next Global System for Mobile communications (GSM) expansion plan to increase coverage of BSNL mobile services in Uttarkashi, Chamoli, Pithoragarh and Champawat districts. The Twelfth Plan envisages provision of mobile connectivity to villages which presently do not have mobile connectivity in the country, including the State of Uttarakhand, with viability gap funding provided by Universal Service Obligation Fund (USOF).

Irregularities in NSEL

1786. SHRI ARVIND KUMAR SINGH
SHRI ALOK TIWARI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state

(a) whether National Spot Exchange Limited (NSEL) was not under monitoring of Future Market Commission;

(b) if so, the reasons therefor;

(c) whether Chairman of FMC had written to the Ministry in 2012 regarding irregularities in NSEL and recommended to stop business in NSEL immediately but no action was taken by the Ministry in this regard; and

(d) if so, the details thereof and the reasons for the same?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS) : (a) to (d) The information is being collected.